

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 274/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking issuance of appropriate directions to Respondent No. 1 for effective implementation of the Order dated 11.1.2024 passed by this Commission in Petition No. 362/MP/2022.

Petitioner : IndiGrid Solar-II (AP) Private Limited (IGS-II)

Respondent : Solar Energy Corporation Of India Limited (SECI) & Ors.

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, IGS-II
Ms. Priya Dhankar, Advocate, IGS-II
Shri Punyam Bhutani, Advocate, IGS-II
Ms. Pragya Narain, Advocate, IGS-II

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking issuance of appropriate directions to Respondent No.1/SECI for effective implementation of the order dated 11.1.2024 passed by this Commission in Petition No. 362/MP/2022, wherein the Commission, amongst others, held that the introduction of GST Laws is a Change in Law event under the PPA; the Petitioner is entitled to compensation on account of the said Change in Law, and the contracting parties to carry out reconciliation of the Petitioner's claims on the basis of one-to-one correlation with the Projects and invoices raised, supported with auditor's certificate. Pursuant thereto, the Petitioner raised its claims for the net amount of Rs. 7.96 crore, and the parties also undertook a comprehensive reconciliation exercise; however, the Respondent No.1/SECI has refused to pay the compensation on the sole and hyper-technical ground that e-way bills are not available. The learned counsel also pointed out that, on one hand, SECI has refused to make payment of the additional tax incurred for procuring the Project equipment, citing lack of proof (e-way bills); on the other hand, it has sought to deduct the tax savings (negative impact of GST Laws) for services of installation of the very same equipment. The learned counsel, accordingly, submitted that the Petitioner has also prayed and is pressing for an *ex parte* direction restraining SECI from making any deduction, set-off, adjustment, or recovery of any amount from the Petitioner, including but not limited to the sum of Rs. 2.24 crore sought to be recovered in the draft reconciliation statement dated 20.4.2026, from any tariff payments, annuity payment under the PPA.



2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents;

(b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within four weeks thereafter.

3. The Petition will be listed for hearing on **8.9.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)